CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK,

ORDER SHEET

COURT NO.: 1 09/04/2019

O.A./260/658/2014 DEBI PRASAD BHATTACHARYA

-V/S-

EMPLOYEES PROVIDENT FUND ORGANISATION

ITEM NO: 66

FOR APPLICANTS(S) Adv.: MR.K.C.KANUNGO

FOR RESPONDENTS(S) Adv.: MR.S.S.MOHANTY

Notes of The Registry	Order of The Tribunal	
	Heard learned counsels for both the sides. Learned counsel for the applicant submitted that the subject matter of challenge in this O.A. is the penalty of warning issued by the respondent-authorities. On the other hand, leaned counsel for the respondents submitted that in the meantime, the applicant has received promotion and therefore, this O.A. has been rendered infructuous. In view of the above submissions and with consent of learned counsels for both the parties, this O.A. is disposed of for having become incrutuous. No costs.	
	(SWARUP KUMAR MISHRA) MEMBER (J)	(GOKUL CHANDRA PATI) MEMBER (A)
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